GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 1245 TO BE ANSWERED ON 28/06/2019

VIOLENCE IN TELEVISION AND FILMS

1245. SHRI PARVESH SAHIB SINGH:

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the excessive portrayal of violence in television and films is having a negative impact on families especially on children, if so, the details thereof;
- (b) the steps taken by the Government to regulate such programmes, that are not conducive to public viewing in television and films in India during the last five years; and
- (c) whether the Government is running awareness programme to encourage socially responsible content on TV/films, if so, the details thereof?

ANSWER

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR)

(a) to (c) : All content telecast on private satellite TV channels is

regulated as per Cable Television Networks (Regulation) Act, 1995

and the Rules framed thereunder. Appropriate action is taken as

per the rules whenever violation of the said Codes is established.

Contd..2/-

The Government has issued advisories and warnings to private TV Channels and directed them to run Apology Scroll in case where violation of the Programme Code under the Cable Television Networks (Regulation) Act, 1995 were found including in respect of programmes portraying violence in TV. During the last 5 years, such action has been taken in 121 cases.

As far as Films are concerned, Central Board of Film Certification (CBFC) certifies films for public exhibition in accordance with Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder.

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